

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

STARRED QUESTION NO:424

ANSWERED ON:26.04.2010

WOMEN RESERVATION

Balram Shri P.;Singh Shri Jagada Nand

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the reservation quota at various levels in the Panchayati Raj System is being implemented;
- (b) if so, the details thereof, State-wise;
- (c) whether some of the States are not implementing the quota system including reservation for SC/ST and women;
- (d) if so, the names of such States and the reasons therefor;
- (e) whether the Government proposes to bring uniformity in the matter of reservation in various States; and
- (f) if so, the details thereof alongwith the quota of reservation applicable in each State and the steps taken by the Government to maintain uniformity in the reservation system?

Answer

MINISTER OF PANCHAYATI RAJ (Dr. C. P. JOSHI)

(a): Yes Sir.

(b): The details are given in Annexure- 1.

(c) & (d): Do not arise.

(e) & (f): The Central Government has moved a proposal for effecting a Constitutional amendment to increase the percentage of reservation of seats for women in PRIs from existing limit of not less than one third to one-half with a view to empowering women and making Panchayats more inclusive institutions. Thus the above amendment will bring uniformity in the matter of reservation in various States. The existing quota of reservation for women in different States is given in Annexure- 2.